

ITEM NO.50

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26484/2018

(Arising out of impugned final judgment and order dated 07-09-2018  
in LPA No. 294/2018 passed by the High Court Of Delhi At New Delhi)

ANKITA MEENA

Petitioner(s)

VERSUS

UNIVERSITY OF DELHI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.140686/2018-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT)

Date : 05-10-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Ms. Padma Priya, Adv.  
Mr. Rishabh Sancheti, Adv.  
Mr. Ashish Virmani, AOR  
Mr. Himanshu Dhuper, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

The petitioner is permitted to attend the classes at her own  
risk, on completion of the required formalities.

Tag with SLP (C) No. 23898 of 2018.

A copy of this order be given Dasti to the learned counsel.

(JAYANT KUMAR ARORA)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR